

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 440**

TO BE ANSWERED ON THE 19TH JULY, 2022/ ASHADHA 28, 1944 (SAKA)

SEXUAL OFFENSES AGAINST WOMEN AND CHILDREN

440. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government proposes to contemplate an early investigation of sexual offenses against women and children in the country;

(b) if so, the details thereof along with the steps taken in this direction till date; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) and (b): The Government has enacted the Criminal Law (Amendment) Act, 2018, which inter-alia provides for completion of investigation in cases of sexual assault in two months. Since 'Police' and 'Public order' are State subjects as per the Seventh Schedule to the Constitution of India, the States/ Union Territories concerned are responsible for maintaining law and order, protection of life and property of citizens, including investigation in cases of sexual assaults against women and children.

However, in order to facilitate the States/ Union Territories, the Ministry of Home Affairs has provided an online module called “Investigation Tracking System for Sexual Offences” to monitor and track time-bound completion of investigation.

(c): Does not arise in view of reply above.